

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

3. IA 3208/2024 IN C.P. (IB)/719(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 24.06.2024**

**NAME OF THE PARTIES:- Ms. Chetna Sutaria Resolution Professional
of Sq Infrastructure Private Limited
IN THE MATTER OF
Quality Heightcon Private Limited
V/S
SQ Infrastructure Private Limited**

Section: 12(2), U/s 9 of Insolvency and Bankruptcy Code, 2016

ORDER

IA3208/2024:- Adv. Jesal Singh appeared for the Resolution Professional/Petitioner. None has appeared for the Respondent/Corporate Debtor. This application has been filed by the RP seeking extension of the CIRP of 90 days beyond 180 days which expired on 15.06.2024. It has been stated that the presently one Resolution Plan has been received which is being considered by the CoC. In the circumstances, we deem it appropriate to grant an extension of 90 days from 16.06.2024 to 15.09.2024. Accordingly, **IA No. 3208/2024** is **allowed and disposed of on the aforesaid terms.**

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

SALAM

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)